IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

13. **IA-1874(MB)2024 IN C.P. (IB)/810(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES: Janakalyan Sahakari Bank Ltd. Through Rp Mvk Ipe Llp
Vs.
Vandana Dineshkumar Inani

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Ms. Vedanshi Shah i/b Mahalakshmi Ganpathy, Ld. Counsel for the Applicant/RP present through VC. None present for the Personal Guarantor.

2. **IA-1874(MB)2024** : The present Application is filed by the Applicant/RP to take on record the report of Resolution Professional under Section 99 of the Code. The same is taken on record.

3. Registry is directed to issue Court Notice to the Personal Guarantor clearly intimating the next date of hearing and place the notice along with track report on record before the next date of hearing. The Financial Creditor/RP is also permitted to issue personal notice to the Personal Guarantor and file proof of service before the next date of hearing. The Personal Guarantor is directed to file reply within two weeks of receipt of Notice and serve copy on the other side three days in advance before the next hearing.

4. List IA-1874(MB)2024 along with main company petition for further consideration on **17.05.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

24.04.2024 / *Bmb*